

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 104  
CA(CAA)-13/ND/2024  
IA/225/2024

**IN THE MATTER OF:**

**M/s Gentleman Products Pvt. Ltd.**

**...APPLICANT**

**Section**

**U/s 230-232**

**Order delivered on 03.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant:** CS Sourabh Gupta and CS Monika Sinha

**For the RD**

:

**ORDER**

**IA/225/2024**

This is an application seeking urgent hearing of CA(CAA)-13/ND/2024.

Heard the Ld. Counsel on behalf of the Applicant. It was submitted that CA(CAA)-13/ND/2024 is a First Motion Petition under Section 230-232 of the Companies Act, 2013 and the matter was previously heard on 16.02.2024 and thereafter due to paucity of time matter could not be taken up. In view of this, the present application is **allowed** and the hearing of CA(CAA)-13/ND/2024 is taken up for hearing today itself.

CA(CAA)-13/ND/2024 is a First Motion Petition filed under Section 230-232 of the Companies Act, 2013.

Heard the Ld. Counsel on behalf of the Petitioner who submitted that in terms of order dated 16.02.2024 they have filed necessary affidavit in terms of Section 230-232 of the Companies Act, 2013. We have perused the affidavit. Order in this matter is **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**